

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.584/MP/2020

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.

Date of Hearing : **21.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondent : Kerala State Electricity Board Limited (KSEBL)

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Shri Prabhas Bajaj, Advocate, KSEBL

Record of Proceedings

At the outset, learned counsel for the Petitioner pointed out that there were certain subsequent developments in the matter. Learned counsel submitted that the Kerala State Electricity Regulatory Commission did not further approve the Power Supply Agreements (PSAs) under consideration in the present Petition and the supplies thereunder have also come to an end recently. Learned counsel also submitted that the treatment of supplies already made under the PSAs require certain deliberations, and the Petitioner may also proceed to file a separate consolidated Petition. Learned counsel, accordingly, prayed to adjourn the matter *sine die* with liberty to the Petitioner to mention the matter for its revival, if necessary.

2. Learned counsel for the Respondent did not object to the aforesaid submissions of the Petitioner.

3. Considering the submissions of the learned counsel for the Petitioner, the Commission adjourned the matter *sine die*, with liberty to the Petitioner to mention the matter for its revival.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**